

Shri V. P. Nayar: Item No. 23 in the statement laid before the House says that 45,549 tons of coal have been exported to South Korea. May I know whether coal has been exported to South Korea before?

Shri K. C. Reddy: This was the first time that coal was exported to South Korea.

Shri V. P. Nayar: Do Government consider coal as a strategic material required for purposes of war or war industries?

Shri K. C. Reddy: Government does not consider coal to be a strategic material.

Shri V. P. Nayar: May I know whether the Prime Minister's office has stated that the export of coal is left to the private trade and Government has no control over it?

Shri K. C. Reddy: Private trade is only the agency, the mechanism through which export is effected.

PASSPORT SYSTEM

*401. **Shri S. N. Das:** (a) Will the Prime Minister be pleased to state what were the definite suggestions made by the Government of India to the Government of Pakistan in connection with the introduction of Passport System with a view to prevent hardships to the people going and coming to Pakistan and India that were rejected by the Government of Pakistan?

(b) Is it a fact that the Government of India wanted to increase the number of check-posts between West Bengal and East Bengal and that the Government of Pakistan did not agree?

(c) What are the important points on which regulations in this regard made by India differ from those made by Pakistan?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) The hon. Member may please refer to the answer given to starred question No. 263 by Shri L. N. Mishra on 13-11-1952.

(b) Yes, not only between East Bengal and West Bengal but also between East Bengal on the one side and Assam and Tripura on the other.

(c) The main differences between the two schemes are:—

(1) The Pakistan Scheme provides for permanent settlement in Pakistan by means of a citizenship certificate granted

under Rule 12 or 20 of the Pakistan Citizenship Rules, 1952. As a citizenship law has not yet been passed in India, the Government of India have provided for the entry of persons migrating to India on the basis of migration certificates issued by Indian Missions in Pakistan.

(2) The Government of Pakistan wanted certain special facilities for seamen which the Government of India would be able to accord only to a limited extent.

Shri S. N. Das: May I know, since the introduction of the passport system, whether the Government have been able to assess the reactions produced in Pakistan over their people?

Shri Anil K. Chanda: I am afraid we have no such method of assessing public opinion of Pakistan people with regard to this.

Shri Syamnandan Sahaya: Is there any proposal to abolish this passport system?

Mr. Speaker: The hon. Member was not present at the time of this debate.

The Prime Minister (Shri Jawaharlal Nehru): There is no proposal as such; but I stated in the course of the debate the other day that we should be happy to abolish it. We were not agreeable to postponing it for a few days; but if it is to be scrapped completely, we would welcome it.

Mr. Speaker: Next question.

Pandit L. K. Maitra: May I ask a question, Sir?

Mr. Speaker: I think most of these questions were covered.

Pandit L. K. Maitra: The hon. Minister said that there was something like an Indian Mission in Pakistan. I wanted to know the nature of it.

Shri Jawaharlal Nehru: Indian Mission means the Deputy High Commissioner in Dacca. That is the technical description of our foreign office.

LAND FOR HOUSING SOCIETIES IN DELHI

*402. **Shri A. N. Vidyalkar:** (a) Will the Minister of Works, Housing and Supply be pleased to state whether any effort has been made by Government to grant land at concessional rates in Delhi to Co-operative Housing Societies in order to relieve congestion in the city?

(b) Has any scheme on these lines been prepared for the planned development of greater Delhi?

(c) What step do Government propose to take to avoid the concentration of huge landed and housing properties in the hands of a few rich property owners, and to provide adequate facilities to the poor and middle class people for constructing their own houses within the Capital area?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) Government have decided in principle that to the extent that the limited resources in land at their disposal will permit, co-operative housing societies, especially of persons belonging to the professional and middle classes should be given land on terms that will be reasonable having regard to the cost of development.

(b) There is no specific provision in the plans for the development of Greater Delhi earmarking areas to be allotted to co-operative housing societies; but demands for such allotment from co-operative societies as and when received are considered on merits.

(c) Apart from encouraging acquisition of land by co-operative societies, Government also limit the sizes of the plots when they are auctioned and try to secure that not more than one plot is allowed to be acquired by the same individual.

Shri A. N. Vidyalkar: Has Government arranged to give some loans to such societies?

Sardar Swaran Singh: If there is any application, we will consider it on the merits.

Shri A. N. Vidyalkar: To what extent can loans be advanced?

Sardar Swaran Singh: I am afraid, there is no such application yet. I cannot really say as to how much I can give.

Shri Gidwani: Have the Government formulated any plan.....

Mr. Speaker: Order, order; the hon. Member cannot put the question until he has been called upon. He will try to catch the eye of the Speaker and then he will be called.

Shri Vidyalkar: Is it a fact that a large number of people in the suburban areas have been made homeless as a result of the requisitioning of their household property by the Improvement Trust and no arrangements have been made for their rehabilitation?

Sardar Swaran Singh: The administration of the Delhi Improvement Trust is the function of the Delhi State Government. But, this question does not arise out of the main question. If the hon. Member wants this information, I can get it from the Delhi administration.

Shri Gidwani: Have the Government formulated any plans in regard to the grant of loans for these societies.

Sardar Swaran Singh: We have got an amount which we can spend for encouraging Co-operative housing societies. But, unfortunately, no Co-operative housing society as such has so far been formed. It is true that a certain number of people form a sort of an association. But unless it is co-operative in the real sense of the term, it is difficult for the Government to consider its claim either for allotment or for financial assistance in the form of a loan or otherwise.

Shri Gidwani: Are the Government aware that a number of Housing societies were formed in Delhi, subsequently they were not granted loans, and so they were closed?

Sardar Swaran Singh: I am afraid the societies which are in the mind of the hon. Member were not really Co-operative societies. Certain Associations were formed; but there is a distinction between an association and a Co-operative society.

Shri Gidwani: Were they registered under the Co-operative Societies Act or not?

Sardar Swaran Singh: Unless any society is mentioned, I cannot answer that question.

Shri B. S. Murthy: What steps are the Government taking in order to provide co-operative housing to manual labour in Delhi?

Sardar Swaran Singh: Co-operative societies of industrial labour, if industrial labour is also in the mind of the hon. Member as manual labour, are definitely contemplated in the Industrial Housing scheme and Industrial labourers co-operatives come within the scheme of Industrial housing about which I answered a lengthy question the other day.

Mr. Speaker: Next question; Mr. Saigal; No. 404.

Sardar A. S. Saigal: 403, Sir.

Mr. Speaker: No. 403 has been deleted. No. 404.